AUTHORITY FOR ADVANCE RULINGS

(Central Excise, Customs and Service Tax)
Hotel Samrat, 4th Floor, Kautilya Marg, Chanakyapuri
New Delhi
Present:

Justice V.S. Sirpurkar (Chairman)
Shri S.S.Rana (Member)
Shri R.S.Shukla (Member)

The 22nd day of July, 2016

Ruling No. AAR/ST/ 24 /2016

Application No. AAR/44/ST/16/2015

Name & address of the applicant : M/S Sarkar & Sen Company, West

Bengal.

Commissioner concerned : Commissioner of Service Tax,

Kolkata-II, 180, Shanti Pally Rajdanga,

Main Road, Kolkata-700107

Present for the applicant : None

Present for the Department : Sh. Ranjan Khanna

Authorised Representative

RULING

M/s Sarkar & Sen Company (hereinafter also referred to as applicant), a labour contractor, proposes to undertake job work for M/s Nipha Exports (P) Ltd – a manufacturer, on contract basis at the rate of Rs.2000/- per "Jute Loom Machine Assembly" at the premises of said M/s Nipha Exports. For this, Agreement dated 12.06.2015 with respect to job contract between the applicant and M/s Nipha Exports (P) Ltd has been submitted by the applicant.

2. The question raised by the applicant for ruling by this Authority is as under;

Whether applicant is eligible for exemption from payment of Service Tax on job work undertaken inside the factory of the manufacturer as per Notification No. 25/2012-ST dated 20.06.2012, as amended?

- 3. Notification No. 25/2012-ST dated 20.06.2012, as amended vide Notification No. 06/2015 dated 01.03.2015 inter-alia exempts following taxable service from the whole of the service tax leviable there-under section 66B of the Finance Act, 1994.
 - 30. Carrying out an intermediate production process as job work in relation to
 - (c) any goods excluding alcoholic liquors for human consumption on which appropriate duty is payable by the principal manufacturer;
- 4. Further, sub- clause 2 (Z) of said notification defines "principal manufacturer" as under;
 - 2. Definitions For the purpose of this notification, unless the context otherwise requires –
 - 2) "principal manufacturer" means any person who gets goods manufactured or processed on his own account from another person.
- 5. In order to ascertain the applicability of Notification No. 25/2012-ST, Commissioner of Central Excise in-charge of M/s Nipha Exports (P) Ltd was asked for a report in this connection, who informed that M/s Nipha Exports (P) Ltd is availing Central Excise duty exemption on the manufacture of "Jute Loom Machine" falling under Tariff Head 8448 3220 vide Notification No. 12/2012-CE (NT) dated 17.03.2012 (S. No. 251).
- 6. As the 'principal manufacturer' i. e M/s Nipha Exports (P) Ltd is availing benefit of exemption Notification No. 12/2012-CE (NT) dated 17.03.2012 (S. No. 251) on the manufacture of "Jute Loom Machine" on job work by the applicant, benefit of exemption Notification No. 25/2012-ST dated 20.06.2012, as amended, cannot be extended to the applicant.
- 7. In view of the above, we rule as under;

Applicant is not eligible for exemption of Service Tax in respect of job work undertaken in the factory of the manufacturer in terms of Notification No. 25/2012-ST dated 20.06.2012, as amended.

(S.S. Rana) Member (R) (V.S. Sirpurkar) Chairman (R.S.Shukla) Member (L)